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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO. 694/2019

DATE OF DECISION: 15th October, 2019

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)

RAVINDER KAUR, MEMBER (J)

Soumya Chowdhury

Age 51 years, w/o Rupnarayan Choudhury

Working as Architect Assistant Grade-II

in the office of

Superintendent Engineer

(Civil Construction Wing).

All India Radio, Mumbai.

Residing at B-73, Kankshi, Sector-3,

Srishti Housing Complex,

Mira Road (East) 401 107.

Applicant

(By Advocate Shri S.V. Marne)

VERSUS

1. Union of India Through the Secretary,
Ministry of Information and Broadcasting
Shastri Bhawan, New Delhi - 110 001.

2. The Chairman, Prasar Bharti,
India's Public Service Broadcaster,
Prasar Bharati Secretariat,
Prasar Bharti House,
Copernicus Marg,
New Delhi - 110 001.

3. The Director General
All India Radio, Prasar Bharti,
Prasar Bharti House,
New Delhi - 110 001.

Respondents

ORDER (ORAL)

Per: Ravinder Kaur, MEMBER (J)

When the case was called out, heard
arguments addressed by Shri S.V. Marne, learned
counsel for the applicant on the point of

Admission.

2. The applicant has sought the following reliefs in the present case:-

"8(a) This Hon'ble Tribunal may graciously be pleased to call for the records of the case from the respondents and after examining the same, quash and set aside penalty order dated 15th March 2018 with all consequential benefits;

(b) Costs of the applications be provided for.

(c) Any other and further order as this Hon'ble Tribunal deems fit in the nature and circumstances of the case be passed."

3. Vide order dated 15.03.2018, the major penalty of '*Reduction to lower stage by 2 stages for a period of one year with cumulative effect*' has been imposed upon the applicant against which he has preferred appeal dated 15.05.2018 which is still pending disposal with the Appellate Authority for the last 1 year and 5 months.

4. In the facts and circumstances of the case, it would meet the ends of justice, if necessary directions are issued to the Appellate Authority to dispose of the appeal within a reasonable time. The Appellate Authority is thus directed to dispose of the appeal dated 15.05.2018 as per law, vide reasoned and speaking order within a period of four weeks from the date of receipt of certified copy of this order and communicate

the same to the applicant within a period of one week thereafter.

5. With these directions, the Original Application stands disposed of. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

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SD
22/10/19

